विवरण-2

उन सुविधाओं/सहायता के ब्यौरे जो केन्द्र सरकार द्वारा स्वतंत्रता सेनानी पेंशन पाने वालों तथा उनकी मृत्यु के बाद उनके परिवार के सदस्यों/आश्रितों प्रदान की जाती है

1. स्वतंत्रता सेनानियों और उनकी विधवाओं/परिचर को आजीवन मुफ्त रेलवे पास (प्रथम श्रेणी/ए0सी0-II टायर) की सुविधा।

2. केन्द्र सरकार के सभी अस्पतालों और सार्वजनिक क्षेत्र के उपक्रमों द्वारा चलाए जा रहे अस्पतालों में भी मुफ्त चिकित्सा सुविधा। स्वतंत्रता सेनानियों और उनके आश्रितों को भी सी0जी0एच0एस0 सुविधाएं प्रदान की गई है।

3. यदि राष्ट्रीय हित में या अन्तर्राष्ट्रीय दायित्वों को पूरा करने के लिए यह आवश्यक समझा जाता है तो स्वतंत्रता सेनानियों को दिल्ली में आवासीय निवास की सुविधा। स्वतंत्रता सेनानियों की विधवाओं को आबंटिती व्यक्ति की मृत्यु के पश्चात केवल छः माह की अवधि के लिए सरकारी आवास रखने की अनुमति दी जाएगी।

4. ऐसे स्वतंत्रता सेनानियों के लिए, जिनकी देखभाल करने वाला कोई नही है, बाबा खड़गसिंह मार्ग, नई दिल्ली में स्थापित "फ्रीडम फाइटर होम" में स्थान।

5. स्वतंत्रता सेनानियो/ उनकी विधवाओं को, यदि संभव हो, संस्थापन के बिना और किराए का केवल आधे का भुगतान करने पर टेलीफोन कनेक्शन की सुविधा।

6. स्वतंत्रता सेनानियों की पुत्री/पुत्रियों के विवाह के अवसर पर गृह मंत्री के विवेकानुदान से वित्तीय सहायता।

Central Teams for States

2346. SHRI N.R. DASARI:
SHRI J. CHITHARANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that central teams were sent to Bihar, West Bengal and Tamil Nadu to assess the law and order situation in these States;

(b) if so, the details and findings thereof;

(c) whether the Chief Ministers of these States have objected to this discriminatory action on the part of Government; and

(d) if so, the details and Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) The reports of these teams have been received and these relate to prevailing law & order situation in these States and steps taken by them to instil confidence among the people.

(c) and (d) Reservations have been expressed by some political leaders about the constitutionality of sending Central teams to the States.

Article 355 of the Constitution of India casts a duty on the Union to protect every State not only against externa] aggression but also internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution. In the discharge of this duty, the Central Government is expected to keep itself posted with respect to goings on in all States. Visits of Central officials to the States are part of this process. The Central and State Government have all along been interacting on issues relating to law and order.

Recovery of Explosives in Tamil Nadu

2347. SHRI N. THALAVAI SUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the increasing number of eases of recovery of chemical weapons, explosives and other such materials in Tamil Nadu;